



**JAMMU & KASHMIR AND LADAKH, HIGH COURT LEGAL SERVICES COMMITTEE
(OFFICE OF THE SECRETARY, HCLSC, J&K AT SRINAGAR)**

Srinagar: ✉ :hclscsgr@gmail.com

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Subject: Holding of Special Lok Adalat for cases under the Negotiable Instruments Act, 1881 on 18th July, 2026.

NOTICE

It is hereby notified for the information of all stakeholders in general and litigants as well as learned Advocates in particular that the High Court Legal Services Committee, J&K and Ladakh, is organizing a Special Lok Adalat for cases arising under Section 138 Negotiable Instruments Act, 1881 on 18th July, 2026 at both Wings of the High Court of Jammu & Kashmir and Ladakh, i.e., Jammu and Srinagar.

All parties desirous of resolving their disputes amicably through the mechanism of Lok Adalat are invited to avail this opportunity. Any litigant interested in having his/her case taken up before the Special Lok Adalat may approach the Front Office of the High Court Legal Services Committee at Jammu/Srinagar and furnish the requisite particulars of the case, including the case title, case number and next date of hearing, for facilitating its listing before the Special Lok Adalat. The details of such cases may be submitted to the Front Office of the High Court Legal Services Committee, Jammu/Srinagar, on or before 10th July, 2026.

The litigants and learned counsel are requested to extend their cooperation for the successful conduct of the Special Lok Adalat and to take advantage of this efficacious alternative dispute resolution mechanism for securing expeditious and mutually acceptable settlement of disputes.

By Order.

(Sunil Kumar)
SECRETARY

J&K and Ladakh, HCLSC
Srinagar

No: HCLSC/SGR/2026/ 309-96

Dated: 05-06-2026

Copy to the:

1. Worthy Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh (Patron-in-Chief, J&K and Ladakh, Legal Services Authority), Srinagar/Jammu, for kind information of his Lordship.
2. Worthy Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar, for kind information.
3. Worthy Member Secretary, J&K Legal Services Authority, Jammu/Srinagar, for kind information.
4. Worthy Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar, for kind information and submission of case files before the concerned benches.
- ✓ 5. Worthy Registrar IT, High Court of J&K and Ladakh, Jammu/Srinagar, for kind information and with the request to upload the notification on the official website of High Court of J&K and Ladakh.
6. Secretary to Hon'ble Executive Chairman, J&K Legal Services Authority, Srinagar/Jammu, for kind information of his Lordship.
7. Secretary to Hon'ble Chairperson, High Court Legal Services Committee, Jammu/Srinagar for kind information of his Lordship.
8. Deputy Director Information, Srinagar, for information & publication the same in the two Daily leading News Papers of both Kashmir and Jammu for wide publicity.